

The Minister of Industry (Shri Kanungo): (a) and (b). The information is being collected and will be laid on the Table of the House.

Correction of Answer to Unstarred Question No. 1825, dated 3-4-64, reg. Small Scale Industries Corporation, Orissa

The Minister of Industry (Shri Kanungo): In reply to the Unstarred Question No. 1825 it was stated *inter alia* that 'for 1964-65 the State Government propose to invest a further Rs. 2.00 lakhs' in the Small Scale Industries Corporation of Orissa.

The State Government have since informed the Government of India that the proposal has been dropped.

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

BOMB EXPLOSION IN POONCH POWER HOUSE

श्री मोहन स्वरूप (पीलीभीत) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

"पूछ के विजली घर में ३० अप्रैल, १९६४ को बम विस्फोट, जिसके परिणाम स्वरूप विजली घर को पानी पट्टुचाने वाला पाइप क्षतिग्रस्त हो गया।"

The Minister of State in the Ministry of Home Affairs (Shri Hathi): This explosion happened only yesterday at 8.30 hours on the 30th April near the power house at Poonch and the pipe-line feeding water to the power house which was generating electricity was damaged. Further details are awaited. Investigations are going on. As soon as I get further details, I will inform the House.

श्री हुकूम चन्द कछवाय (देवास) :
शाम तक जवाब दे दिया जाए।

Mr. Speaker: Will he able to give the details by tomorrow?

Shri Hathi: I think so, but the investigations are going on.

Mr. Speaker: Whatever information he can obtain, he can give it, so that I will put it down for tomorrow.

Shri Hathi: If I get any further information, I will give it.

An hon. Member: Not tomorrow; Monday.

Mr. Speaker: When I said 'tomorrow' I meant the next working day, i.e., Monday.

Some hon. Members rose—

Mr. Speaker: Let him get the information. If hon. Members want, I can allow them to put questions now, but the Minister will say that he has no information with him. Hon. Members would not be able to get any further information. Then, what would be the use?

Shri Harish Chandra Mathur (Jalore): It is much better that the questions are put on Monday when more information is available.

श्री हुकूम चन्द कछवाय : शाम तक चार घंटे का समय मिल जाएगा। इतने में इनफारमेशन आ सकती है।

अध्यक्ष महोदय : वह कहते हैं कि भेरे पान और इनफारमेशन नहीं है। वैसे जैसा माननीय सदस्य चाहें मैं करने के लिए तैयार हूँ।

श्री श्रींकार लाल बेरवा (कोटा) :
क्या पाकिस्तानियों ने ल.इन काटी है ?

Shri S. M. Banerjee (Kanpur): In the same news item in the *Statesman*,

there is another explosion mentioned. It says:

"Yesterday a plastic bomb explosion was reported at Mendhar, about 150 miles from Jammu town".

Information about this also may be given.

Mr. Speaker: That information also might be collected and given.

Shri Hem Barua: Sir, it is reported that this is the work of Pakistani saboteurs. Information may be collected on that point also.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Sir, I beg to lay on the Table a copy of Notification No. S.O. 841 dated the 14th March, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2822/64].

COIR INDUSTRY (REGISTRATION AND LICENSING) THIRD AMENDMENT RULES, 1964 AND RUBBER BOARD EMPLOYEES' CONDUCT (AMENDMENT) RULES, 1964

The Minister of International Trade (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following Rules:—

(i) The Coir Industry (Registration and Licensing) Third Amendment Rules, 1964 published in Notification No. G.S.R. 585 dated the 11th April, 1964, under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2823/64].

(ii) The Rubber Board Employees' Conduct (Amendment) Rules, 1964 published in Notification

No. S.O. 1327 dated the 18th April, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-2824/64].

REPORTS OF INDIAN PRODUCTIVITY TEAM

Shri Manubhai Shah: Sir, on behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following reports:—

(i) Report of Indian Productivity Team on Plant Layout Practices and Procedures, in Japan, USA and West Germany. [Placed in Library. See No. LT-2825/64].

(ii) Report of Indian Productivity Team on Light Electrical Industry in Japan, USA and West Germany. [Placed in Library. See No. LT-2826/64].

BOMBAY LABOUR WELFARE BOARD (RECONSTRUCTION) (AMENDMENT) ORDER, 1964 AND NOTIFICATION UNDER THE ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(i) The Bombay Labour Welfare Board (Reconstitution) (Amendment) Order, 1964, published in Notification No. S.O. 1219 dated the 11th April, 1964 under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-2827/64]

(ii) G.S.R. 816 dated the 18th May, 1963 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2828/64].